

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 866/(MAH)/2017
 CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2017

NAME OF THE PARTIES: ManoharmanakAlloys Pvt.Ltd.
 V/s.
 Mittal Corp Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
⑥	Adv. Joshua Borges i/b Adv. Sean Wassoodew	Advocate For Petitioner Company	 01/09/17

ORDER

TCP No. 866/I&BP/NCLT/MB/MAH/2017

Since the Petitioner Counsel himself has stated that form required to be filed as mentioned under Notification dated 29.6.2017 has not been filed, the Petition is hereby abated, giving liberty to the Petitioner as mentioned under Notification dated 29.6.2017.

Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)